

**Central Administrative Tribunal
Principal Bench**

**CP No.782/2017
OA No.1266/2017**

New Delhi, this the 11th day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Smt. Smit Rekha Vishnoi
Aged about 63 years,
W/o Shri P. S. Vishnoi
Group 'A',
Income Tax Commissioner (Retd)
R/o C-520, Sarita Vihar,
New Delhi 110 076. Petitioner.

(By Advocate, Shri Rajeev M. Roy with Shri P. Srinivasan)

Vs.

1. Dr. Hasmukh Adhia
Secretary
Department of Revenue,
Ministry of Finance,
Govt. Of India,
North Block, Central Secretariat,
New Delhi 110 001.
2. Shri Sushil Chandra
Chairperson, Central Board of Direct Taxes,
Department of Revenue,
Ministry of Finance,
Govt. Of India,
North Block, Central Secretariat,
New Delhi 110 001.
3. Shri Sushil Singh Rathore
Principal Chief Commissioner of Income Tax,
Delhi Region, Central Revenue Building,
IP Estate,
New Delhi. ... Respondents.

(By Advocate, Shri Vaibhav for Shri Gyanendra Singh
and Shri Duli Chand)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

The petitioner filed OA No.1266/2017 complaining that her representation dated 03.03.2016 was not disposed of by the respondents. On 19.04.2017, an order was passed in the OA directing the respondents to pass orders on the representation of the applicant.

2. This contempt petition is filed alleging that the respondents did not comply with the directions issued by this Tribunal.

3. A complaint memo is filed by the respondents stating that the order dated 07.11.2017 was passed on the representation of the petitioner. Through the said order, the respondents rejected the claim of the petitioner.

4. In case, the petitioner feels aggrieved by the order dated 07.11.2017, she has to pursue the remedies in accordance with law. The contempt petition is closed.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/